

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD**

Division Bench

Court – I

Central Excise Appeal No. 439 of 2009

(Arising out of Order-in-original No.83/2008 C.Exdt.24.12.2008 passed by CCCE
Hyderabad)

Colgate Palmolive (India) Ltd

Oral Hygiene Products Pvt Ltd
Plot No. 5, IDPL,
Balanagar,
Hyderabad

.....Appellant

VERSUS

Commissioner of Central Excise, Customs

Hyderabad – IV,
Tilak Road, Ramkoti
Hyderabad

.....Respondent

Appearance

None for the appellant.

Shri V.R. Pavan Kumar, Authorized Representative for the respondent.

Coram:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. P. VENKATA SUBBA RAO, MEMBER (TECHNICAL)

FINAL ORDER No.30571/2020

Date of Hearing: 18.02.2020

Date of Decision: 18.02.2020

[Order per: BENCH]

1. When the matter was called, the discharge certificate in the form SVLDRS-4 was placed before the bench, mentioning that the issue has already been resolved under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(2)

2. In view of the fact that the matter has already been settled, The appeal is dismissed as deemed withdrawal.

(Dictated and pronounced in open court)

(S.K. MOHANTY)
MEMBER (JUDICIAL)

(P. VENKATA SUBBA RAO)
MEMBER (TECHNICAL)

Neela reddy